

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 23
(IB)-1396(PB)/2019

IN THE MATTER OF:

Axis Bank Ltd.

.... Petitioner/Applicant

Vs.

Pawan Impex Pvt Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 30.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Sudhir Makkar, Sr. Adv., Ms. Saumya Gupta, Mr. Kinshuk Chatterjee, Advs.

For the Axis Bank : Mr. Aditya Narayan Mahajan & Mr. Karan Aggarwal, Advs. in I.A. 2530 of 2020

ORDER

Ld. Sr. Counsel Mr. Sudhir Makkar appeared on behalf of the Applicant.

Axis Bank is directed to file the response before the next date of hearing.

At request and with consent of the parties, list the matter along with all the other pending applications for a physical hearing **on 29.05.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)